

LOK SABHA

CORRIGENDA
to

THE COMPANIES BILL, 2008

[To be/As introduced in Lok Sabha]

1. Page (ii), in the Arrangement of Clauses, in clause 67,-
for "commencement of Act"
read " commencement of this Act "
2. Page (iii), in the Arrangement of Clauses, in clause 116,-
for "accounts"
read "account"
3. Page (v), in the Arrangement of Clauses, in clause 171,-
for "Companies"
read " Company"
4. Page (viii), in the Arrangement of Clauses, in the heading below *Part III*,-
for "every made of windingup"
read "every mode of winding up"
5. Page (ix), in the Arrangement of Clauses, above clause heading 331,-
add " 330. Court, tribunal or person, etc., before whom affidavit sworn"
6. Page (ix), in the Arrangement of Clauses, in the heading below *Part IV*,-
for "Liquidator"
read " Liquidators"

P.T.O.

7. Page (ix), in the Arrangement of Clauses, in clause 346,-
for "books of accounts"
read "books of account"
8. Page 12, line 33, -
for "the that liability"
read " the liability "
9. Page 13, line 36, -
for "procedures as that"
read " procedures, that "
10. Page 28, line 24, -
for "even of"
read "even if"
11. Page 40, in the marginal heading against clause 67, -
for "commencement of Act"
read " commencement of this Act "
12. Page 41, line 2, -
for "payment are"
read "payments are"
13. Page 41, line 8, -
for "commencement from"
read "commencement or from"

14. Page 48, line 8, -
for "assigne"
read "assignee"
15. Page 49, line 34, -
for "right of lier"
read " right of lien"
16. Page 52, in the marginal heading against clause 107, -
for "general meetings"
read "general meeting"
17. Page 53, line 12,-
for "any person;"
read " any person; or "
18. Page 57, in the marginal heading against clause 116, -
for "Books of accounts,"
read "Books of account,"
19. Page 57, line 36, -
for "accounts"
read "account"
20. Page 57, line 40, -
for "accounts"
read "account"

21. Page 57, line 44, -
for "accounts"
read "account"
22. Page 58, line 1, -
for "accounts"
read "account"
23. Page 58, line 5, -
for "accounts"
read "account"
24. Page 58, line 19, -
for "accounts"
read "account"
25. Page 58, line 23, -
for "accounts"
read "account"
26. Page 70, line 32, -
for "presoribed"
read "prescribed"
27. Page 86, in the marginal heading against clause 171, -
for "companies"
read "company"

28. Page 91, against line 33,-
for the marginal citation "974"
read "2 of 1974."
29. Page 112, line 22,-
for "e shall"
read "he shall"
30. Page 112, line 23,-
for "o remove"
read "to remove"
31. Page 112, line 24,-
for "epresentations"
read "representations"
32. Page 112, line 25,-
for "n the notice"
read "in the notice"
33. Page 116, line 34,-
for "accounts"
read "account"
34. Page 126, line 30,-
for "member who"
read "members who"

35. Page 136, in the marginal heading to clause 293,-
for "Final dissolution"
read "Final meeting of dissolution"
36. Page 176, line 23,-
for "Companies (Sikkim) Act"
read "Companies Act (Sikkim)"
37. Page 180,-
omit "line 36"

NEW DELHI;

October 22, 2008
Asvina 30, 1930 (Saka)